

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
IB-410/ND/2022

IN THE MATTER OF:
Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mrs. Seema Mittal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 21.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Vijay Kumar Advocate

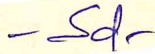
ORDER

Ld. Counsel for the Applicant/ Creditor submitted that he has tried to contact the RP Mr. Manish Gupta on the mobile as well as by E-mail, however there is no response.

While perusing the record, we find that the said RP was appointed vide order dated 06.09.2022. Neither the RP is represented nor he has filed the report.

Let the notice be given both by the Applicant as well as the Registry to the RP to explain the reasons for non-compliance of the order dated 06.09.2022 and RP to appear in person on the next date. Copy of this order be sent to IBBI.

List the matter on 01.12.2022.



(L.N. GUPTA)
MEMBER (T)



(BACHU VENKAT BALARAM DAS)
MEMBER (J)